

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-364/ND/2017  
(Appeal No.126/2017)

IN THE MATTER OF:

INP Electronics (P) Limited

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 26.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Satyapal Singh Bhati, PCS


For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the application has been served on the ROC as given at Annexure-17 at page 112. From the perusal of the <sup>reply</sup> copy given by the office of ROC, it seems that copy of the application has been served and received on 13.10.2017. However, none appears for the office of ROC.

In any case, four weeks time is granted to ROC to file its counter with an advance copy to be served to the Ld. Counsel for the petitioner and petitioner to file rejoinder, if any, within a period of two weeks thereafter.

List on 21.12.2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
26.10.2017